

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3209-3210 OF 2015

UMRALA GRAM PANCHAYAT

...APPELLANT

VERSUS

THE SECRETARY, MUNICIPAL EMPLOYEES UNION & ORS.

...RESPONDENTS

OFFICE REPORT FOR DIRECTIONS

It is submitted that the matters above-mentioned were listed before the Hon'ble Court on 27.03.2015 when their Lordship were pleased to dismiss the same in terms of the Signed Reportable Judgment. (Copy of the Judgment is enclosed herewith).

It is further submitted that pursuant to the above-mentioned Judgment dated 27.03.2015, Counsel for the Appellant has not filed Compliance Report regarding to pay the regular pay-scale as per the revised pay scale fixed to the post of permanent safai kamdars for a total period of 15 years to the concerned workmen and the legal representatives of the deceased workmen so far.

It is further submitted that a letter dated 15.10.2015 has been received by the Registry from the Workmen stating therein that in compliance of the this Court's Order dated 27.03.2015, they have not received revised pay scales and other allowances till date. (Copy of the letter and enclosures are enclosed herewith which are in vernacular language(in Hindi), for the kind perusal of the Hon'ble Court).

It is lastly submitted that original Appeal paper books have been weeded out as per prevailing practice of this Registry and Counsel has furnished the fresh Appeal paper books.

The Office Report for Directions in the appeal above mentioned is listed before the Hon'ble Court for further orders.

Dated this the 3rd day of December, 2015.

ASSISTANT REGISTRAR

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